

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**24. IA 2515/2021 IA 2208/2022 In C.P. (IB)/1427(MB)2017**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2024**

**NAME OF THE PARTIES:**        **Bhupendra Singh N Rajput Vs. Omkar  
Deepak Kanegaonkar  
IN THE MATTER OF  
Bell Finvest (India) Limited  
V/s  
Uttung Health & Wellness Pvt Ltd**

**Section: Regulation 44(2), Liquidation process Regulation, 2016,  
Rule 11 of NCLT, 2016, Sec 60(5) U/s 7 of (IBC)**

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**ORDER**

**IA No. 2515/2021**:- Adv. Vinit J. Mehta appeared for the Applicant. The present application has been filed by the Liquidator seeking initiation of contempt proceedings against the Respondents for non-compliance of the order dated 01.02.2019 passed by this Tribunal whereby the Respondents were directed to provide all information/documents to the Resolution Professional within a week's time on receipt of the order. It has been pointed that the order was duly convened to the Respondents vide letter dated 21.02.2019 as well as letter dated 21.11.2019. It has also been pointed that the documents, which are to be supplied by the Respondents, are very vital for taking the process of liquidation to its logical end. In the given circumstances, we issue a show cause notice to the Respondents calling upon them to explain as to why the contempt proceedings should not be initiated against them for non-compliance of the order dated 01.02.2019.        **--2--**

Registry is directed to issue show cause notice to the Respondents. List the matter on **06.06.2024** for hearing.

**IA No. 2208/2022:-** Adv. Vinit J. Mehta appeared for the Applicant. At his request, list the matter on **06.06.2024** for hearing.

**Sd/-**

**ANIL RAJ CHELLAN**

**Member (Technical)**

10.04.2024

Sushil

**Sd/-**

**KULDIP KUMAR KAREER**

**Member (Judicial)**